

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) Seed Lac/Shellac appears in the list of restricted items in the current policy and its import is not normally allowed.

(b) Does not arise in view of (a) above.

[*Translation*]

Development of Tea in U.P. Hilly Areas

1460. SHRI HARISH RAWAT: Will the Minister of COMMERCE be pleased to state:

(a) whether any comprehensive scheme has been prepared for the development of tea estates in hilly areas of Uttar Pradesh;

(b) if so, the amount proposed to be spent on this scheme during the current year;

(c) whether existing tea estates will also be developed under this scheme; and

(d) if so, the extent of amount proposed to be incurred thereon?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (d) To rejuvenate the existing tea gardens and to identify areas suitable for tea cultivation in U.P., the Government of U.P. has appointed a Consultancy Firm to undertake a Feasibility-cum-Pre-Investment study including preparation of a project report and the funds required for the purpose. The Tea Board has provided an assistance of Rs. 9.5 lakhs to the Government of U.P. towards cost of the said Consultancy Project.

[*English*]

Pending Cases in Supreme Court/High Courts

1461. DR. A. K. PATEL:
SHRI UDAYSINGHRAO
GAIKWAD:
SHRI SHANKERSINH
VAGHELA:

SHRI SRIKANTA DATTA
NARSIMHA RAJA
WADIYAR:

SHRI KALP NATH RAI:
SHRI DHARMESH PRA-
SAD VARMA:

SHRI K. PRADHANI:

SHRI KESHARI LAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases and writ petitions pending disposal in various High Courts and the Supreme Court in each of the last three years as on July 31, 1990:

(b) the steps taken by Government to tackle the problem of arrears in the Supreme Court/High Courts;

(c) the results achieved so far; and

(d) the further measures contemplated by Government in this regard?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) A statement is given below.

(b) Besides increasing the Judge strength, various steps, from time to time, like grouping of cases involving common question of law and constitution of special benches have been taken for reducing the arrears in Courts.

(c) The total number of cases disposed of every year, has increased over the years.

(d) A Committee of three Chief Justices of High Courts has been constituted by the Government in January, 1989 to make an indepth study of problem of arrears in Courts and to suggest remedial measures.